

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III (SPECIAL BENCH)**

**Item No.314**  
CAA-68(ND)/2022

**IN THE MATTER OF:**

M/s. Madhiapali Solar Pvt Ltd. AND Chinchad Solar Pvt Ltd.

.....APPLICANT/PETITIONER

**SECTION**  
U/s 230/232

**Order delivered on 02.11.2022**

**CORAM:**  
**DR. BINOD KUMAR SINHA**  
**MEMBER (TECHNICAL)**

**JUSTICE TELAPROLU RAJANI**  
**MEMBER (JUDICIAL)**

**PRESENT:**

For the Applicant

: PCA Abhishek Nahta along with  
Adv Rishabh Sachdeva and FCS Ms. Avinash Kaur

For the IT Dept.

: Mr. Ruchir Bhatia Sr. Standing Counsel,  
Mr. Shlok Chandra Jr. Standing Counsel,  
Adv. Mansie Jain & Keshav Garg Advocates

**ORDER**

Heard Mr. Rishabh Sachdeva, Ld. Counsel appearing for the Petitioner Companies.

RD and OL have filed their reports. However, it is seen that report of Income Tax Department is not available. Counsel for Income Tax Department is given last chance to file its report within a week, failing which, matter will be proceeded in the absence of their report.

List on 29.11.2022.

—Sd—

(DR. BINOD KUMAR SINHA)  
MEMBER (TECHNICAL)

—Sd—

(JUSTICE TELAPROLU RAJANI)  
MEMBER (JUDICIAL)

Surjit